

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 96/GT/2020**

Subject : Petition for revision of tariff for the period 2014-19 after truing up exercise and determination of tariff for the period 2019-24 in respect of Parbati-III Power Station

Petitioner : NHPC Limited

Respondents : Punjab State Power Corporation Limited & 12 ors.

Date of Hearing : **6.2.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Rishabh Jain, Advocate, NHPC  
Shri Rajiv Shankar Dwivedi, Advocate, NHPC  
Shri Ajay Shrivastava, NHPC  
Shri Mohd. Faruque, NHPC  
Shri Jitendra Jha, NHPC  
Shri Mohit Mudgal, Advocate, BYPL/BRPL  
Shri Sachin Dubey, Advocate, BYPL/BRPL  
Shri Mohit Jain, Advocate, BYPL/BRPL  
Ms. Tulika Bhatnagar, Advocate, BYPL/BRPL  
Ms. Jaya, Advocate, BYPL  
Ms. Swapna Seshadri, Advocate, PSPCL  
Ms. Aishwarya Subramani, Advocate, PSPCL

**Record of Proceedings**

Since the order in the Petition (which was reserved on 14.7.2022) could not be issued prior to one Member of this Commission, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. At the outset, the learned counsel for the Petitioner and the learned counsel for the Respondents submitted that since the pleadings and arguments have been completed, the Commission may reserve its order in the matter. The learned counsel for the Respondents however, submitted that in case any clarification/additional information is sought, the Respondents may be given some time to file their replies.

3. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information after serving a copy to the Respondents on or before **1.3.2024**:



- a) *The Petitioner shall clarify the reason with regard to additional capital expenditure of original scope claimed beyond the approved RCE dated 9.10.2018.*
- b) *Clarification as to whether the Petitioner has approached the MOP, GOI for approval of RCE for spilled over works. If yes, the details along with documentary proof. .*
4. The Respondents are permitted to file their replies to the above, by **8.3.2024**, after serving a copy to the Petitioner, who may file its rejoinder, if any, on or before **14.3.2024**. No extension of time shall be granted for any reason.
5. Subject to the above, the order in the petition was reserved.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

